

admission.

  
(R.R. Bhandari)  
Administrative Member

  
(J.K. Kaushik)  
Judl. Member

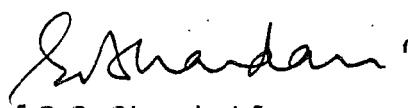
**OA No. 287/2004**

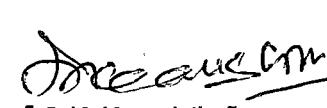
**Date of order:** 27.11.2006

Mr. R.S. Saluja, counsel for applicant.  
Mr. I.S. Pareek, counsel for respondents.

Learned counsel for the applicant has submitted that he has instruction and information from the applicant that the put off duty order in respect of the applicant which came to be passed on 07.10.2004 (Annexure A/1) has already been revoked subsequently during the pendency of this case. Therefore, this Original Application has rendered infructuous. We also notice that relief claimed in this case was only regarding the order relating to the put off duty. Therefore, after revocation of the order of put off duty, there remains nothing to be adjudicated in this case. Learned counsel for the respondents does not dispute the position.

In the result, the Original Application stands disposed of as having rendered infructuous. No costs.

  
[ R.R. Bhandari ]  
Administrative Member

  
[ J K Kaushik ]  
Judicial Member

Part II and II-Custodian  
in my presence on 31/12/14  
under the supervision of  
Section Officer ( ) as per  
order dated 31/12/14

Section Officer (Record)